

[Mr. Chairman]

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

Shri T. B. Vittal Rao: I introduce the Bill.

INDIAN REGISTRATION (AMEND-
MENT) BILL

श्री एच० सी० सामन्त (तामलुक): मैं प्रस्ताव करता हूँ कि भारतीय रजिस्ट्रेशन एक्ट, १९०८ में और आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Registration Act, 1908."

The motion was adopted.

श्री एच० सी० सामन्त : मैं बिल को पेश करता हूँ।

BUSINESS OF THE HOUSE

Mr. Chairman: The rest of the business, as already suggested by the hon. Speaker, will be taken up on the next non-official day. It is quite true that this is an unprecedented procedure and today, in deference to the wishes of the House, the hon. Speaker has agreed to postpone this business, but, as was stated by him, it will not be a precedent for the future. Now, the House will take up the previous business.

Shri Raghavachari (Penukonda): May I take it that the allotment of time for discussion of the Bills in the motion which we accepted—the time now being surrendered—continues with this adjournment?

Mr. Chairman: The motion has been agreed to and adopted by the House.

MOTIONS RE REPORTS OF COM-
MISSIONER FOR SCHEDULED
CASTES AND SCHEDULED TRIBES
FOR 1953 AND 1954—contd.

Pandit G. B. Pant: As hon. Members might be remembering, a Resolution was placed before the House only a few weeks ago suggesting the appointment of a separate Ministry, but it was not accepted by Government. It does not, however, follow from this that if the exigencies of the situation require the establishment of a separate Ministry, it will not be done. But under the existing circumstances, that does not seem to be the view of this House. Certain suggestions have also been made here for the setting up of a Central Harijan Board. I do wish to have the benefit of the advice and close collaboration of the Harijan Members of this House. I have been meeting them informally from time to time. But I will look into the question, and it is quite conceivable that we may set up a sort of Board here which would share the privilege of serving the Harijans with me. I will look into that matter.

In the States, they have got Harijan welfare boards—in several of them. If there are any which have not yet got such boards, we will pass on this suggestion to them too. I have similarly been meeting the representatives of the tribal areas and tribal people informally. But if it is considered advisable, we can also give thought to the necessity or propriety of setting up a board for assisting the Home Ministry in the administration of tribal affairs.

Sir, great stress has been laid—and rightly too—on the removal of untouchability, for so long as this stigma is allowed to be attached even to a single individual, it in a way brings down the entire stature of our people and our country. We cannot tolerate untouchability in any shape or form. It is regrettable that in spite of the laws that we have passed and in spite of the clear provisions in the Constitution by which untouchability was